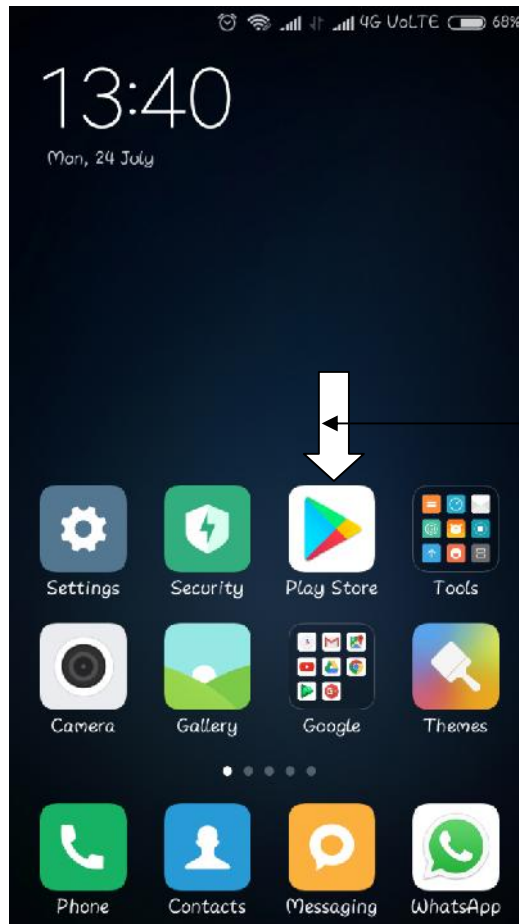


HOW TO INSTALL AND USE ECOURTS MOBILE APPLICATION

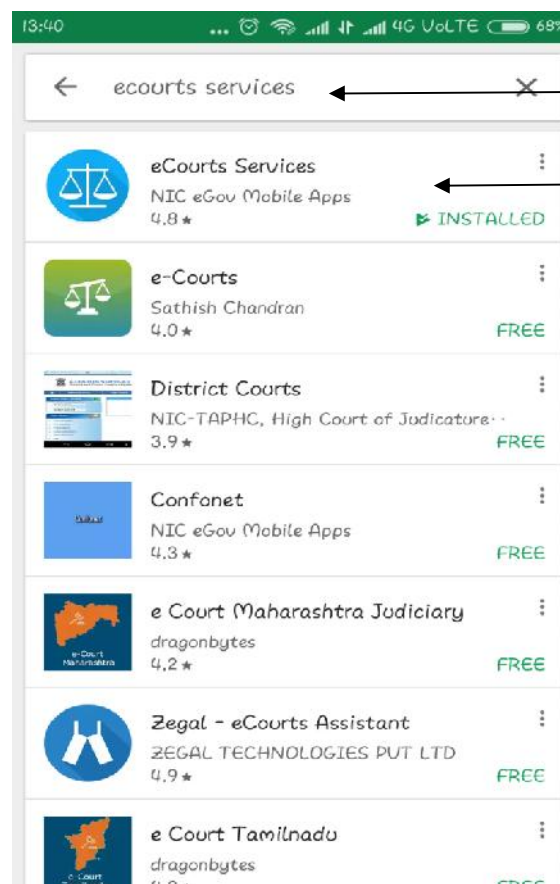
Step -1

Press the Play Store Icon



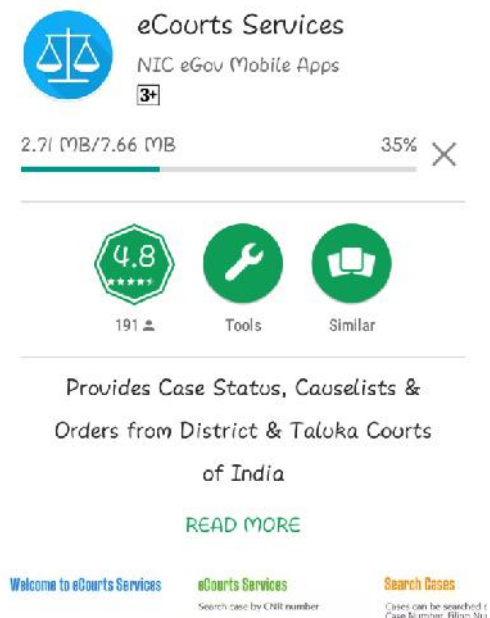
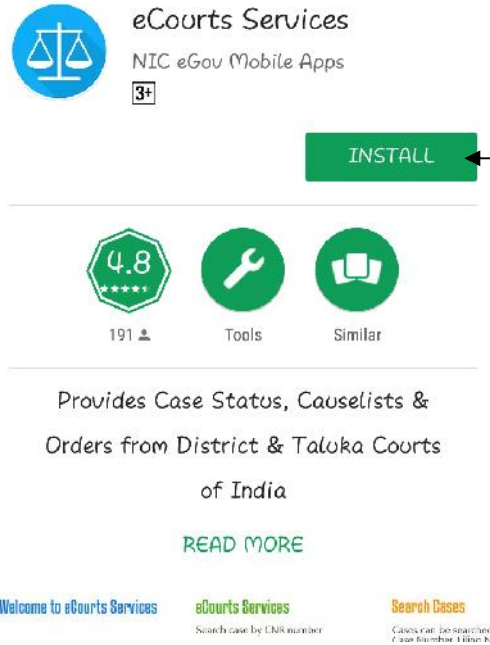
Step -2

Type ecourts services in the search box and select the application as shown in below image



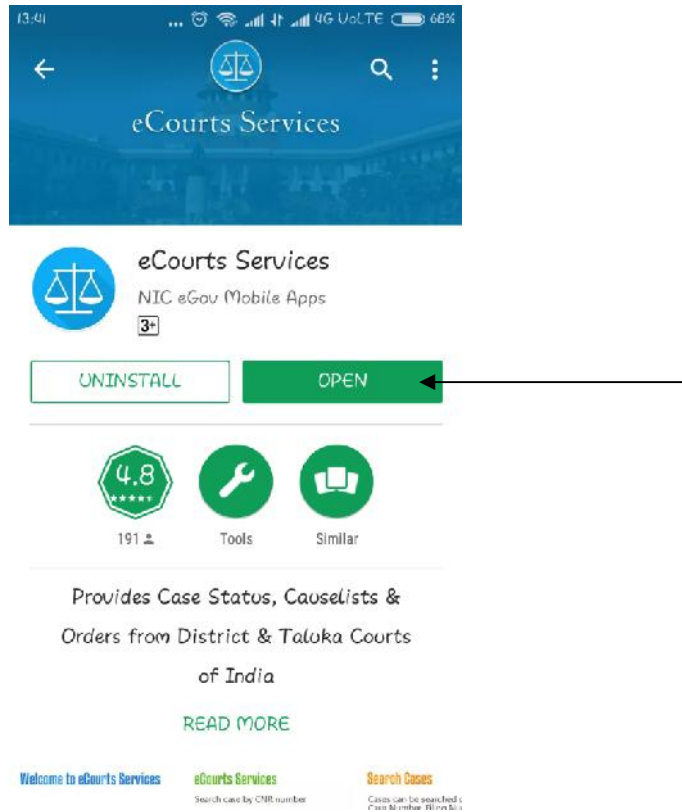
Step – 3

Click on Install and let the process complete



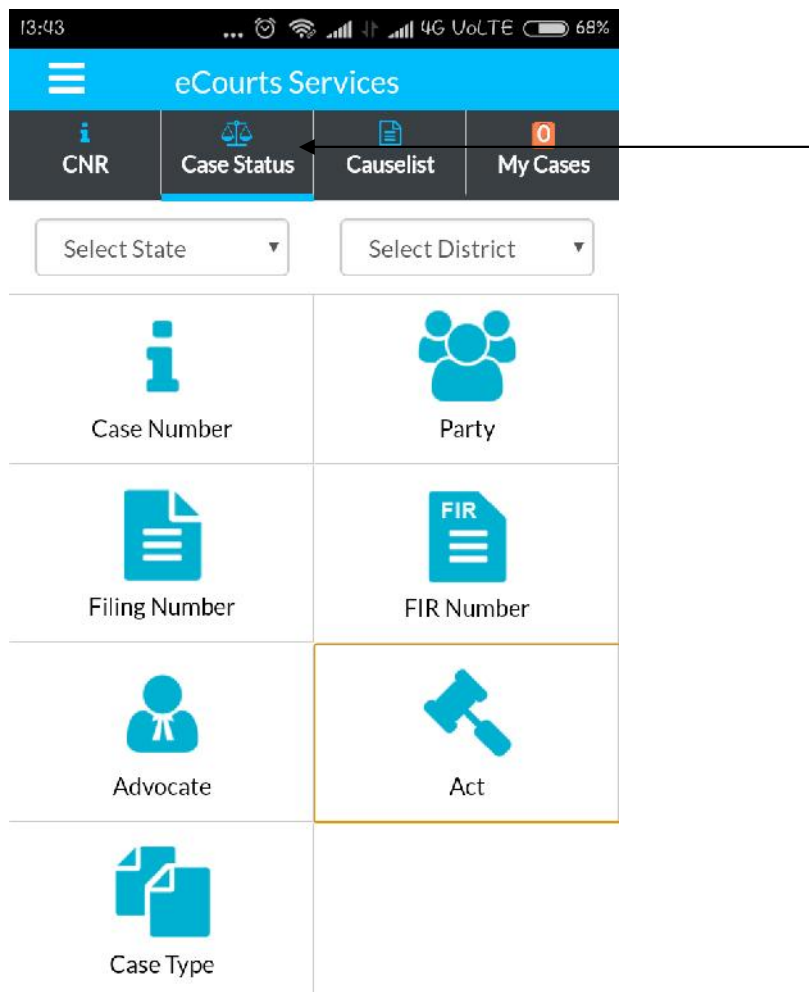
Step – 4

Now press Open



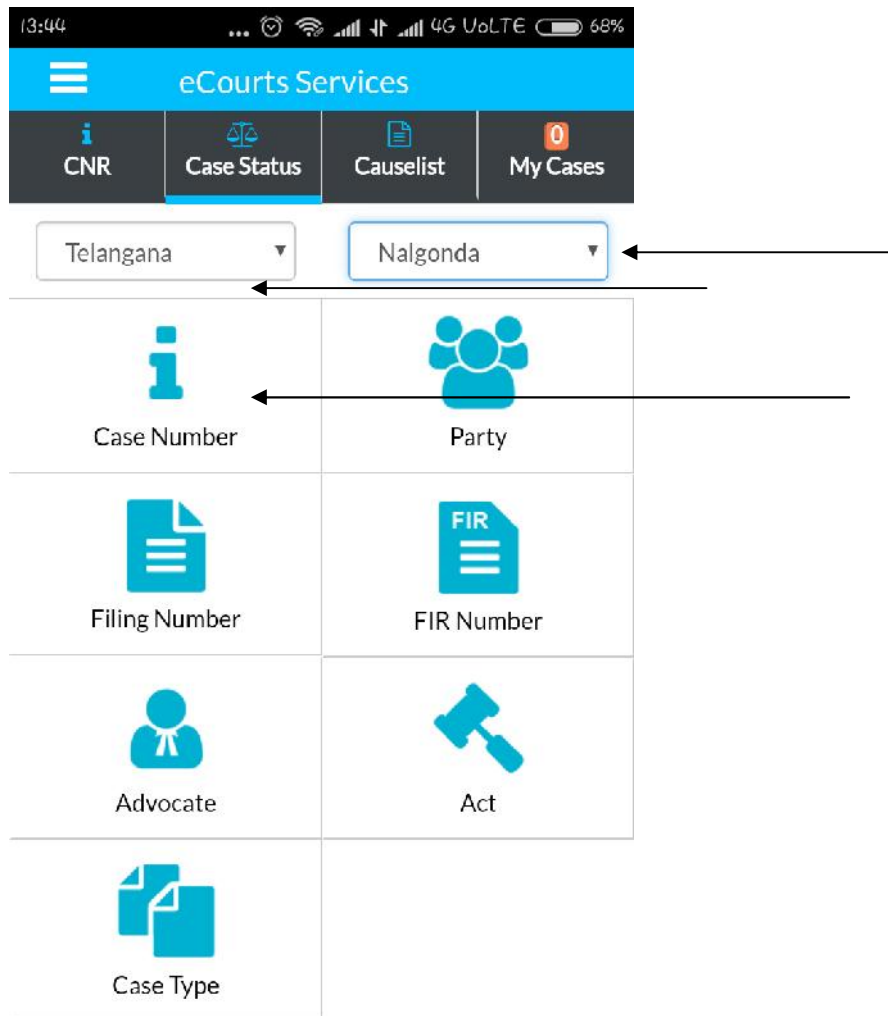
Step – 5

Press on Case Status



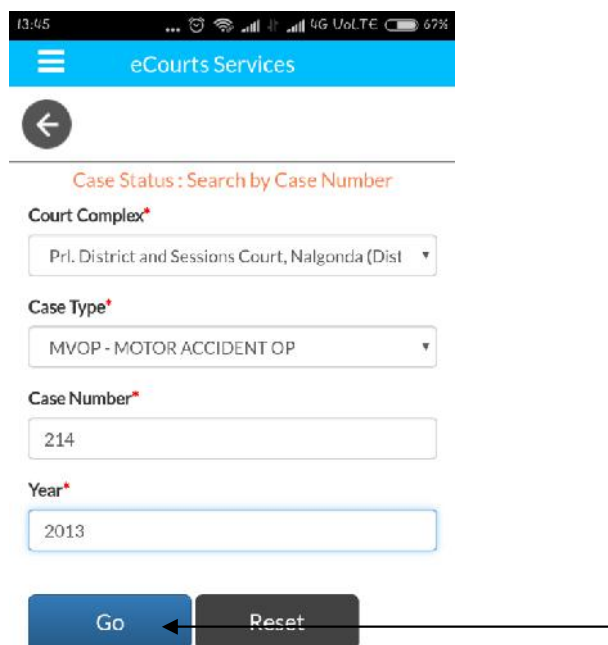
Step – 6

Now select State and District and press on Case Number as shown in screenshot



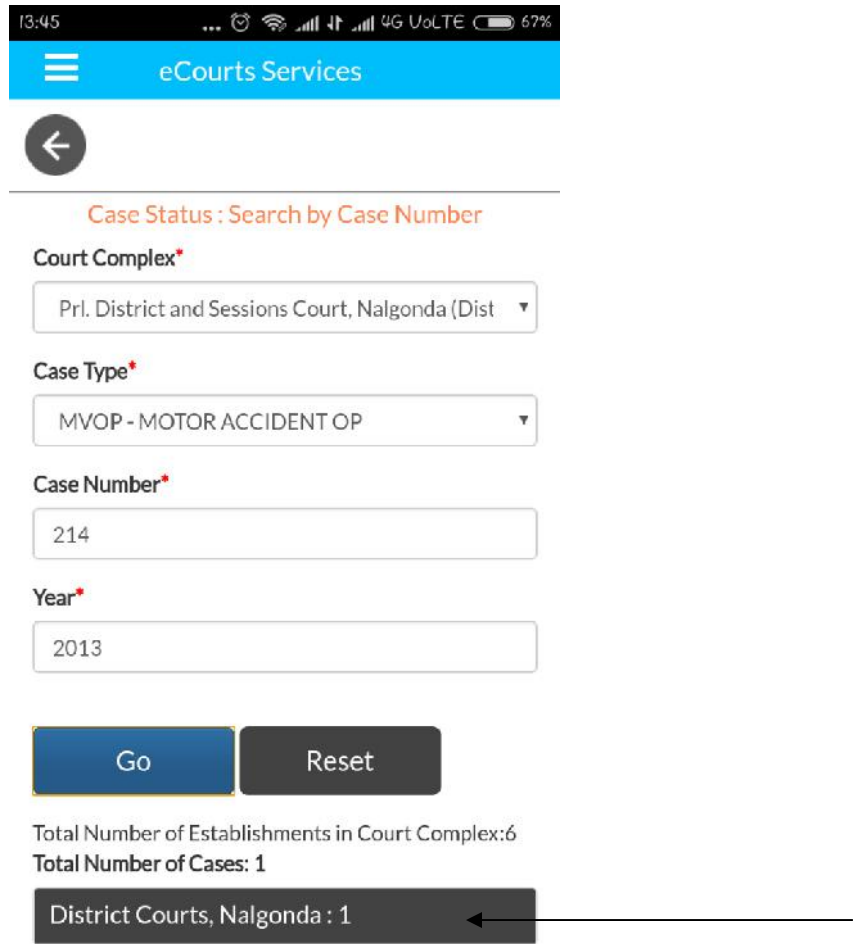
Step – 7

Now select Court Complex, Case Type, Case Number and Year and press Go button as show in Screenshot.



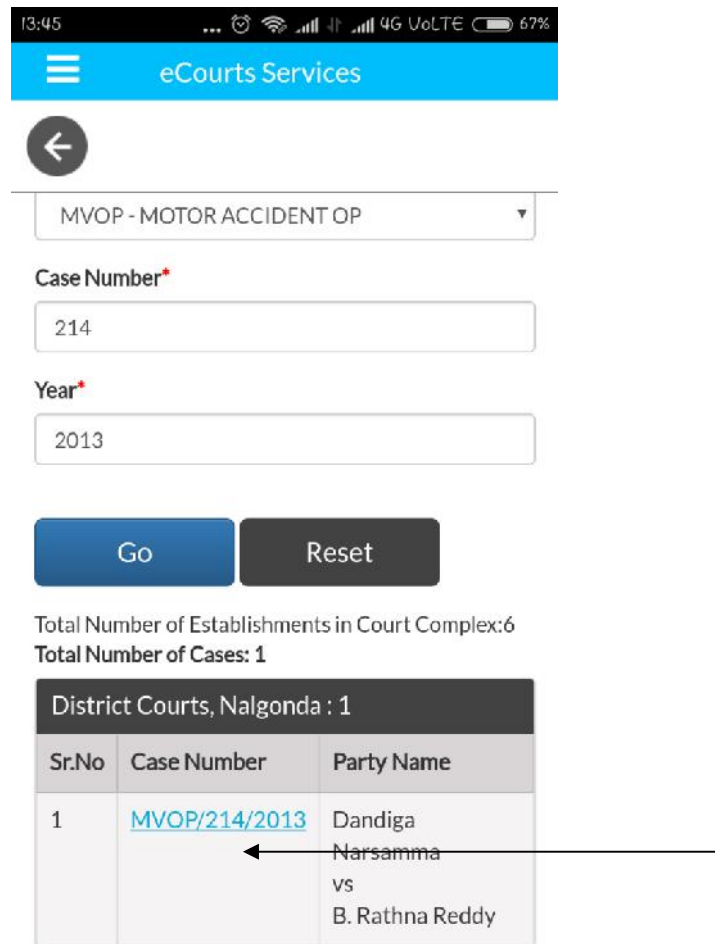
Step – 8

Now press on the bottom of the app which is Highlighted with Case Details.



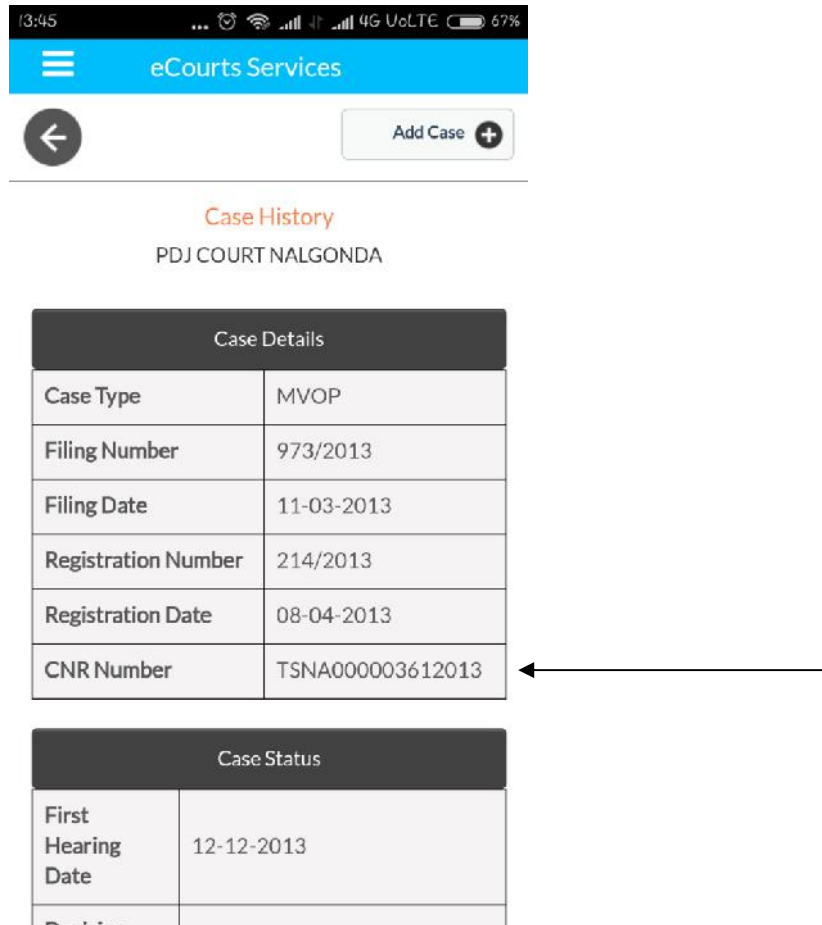
Step – 9

Now press on the Case Number which is displayed



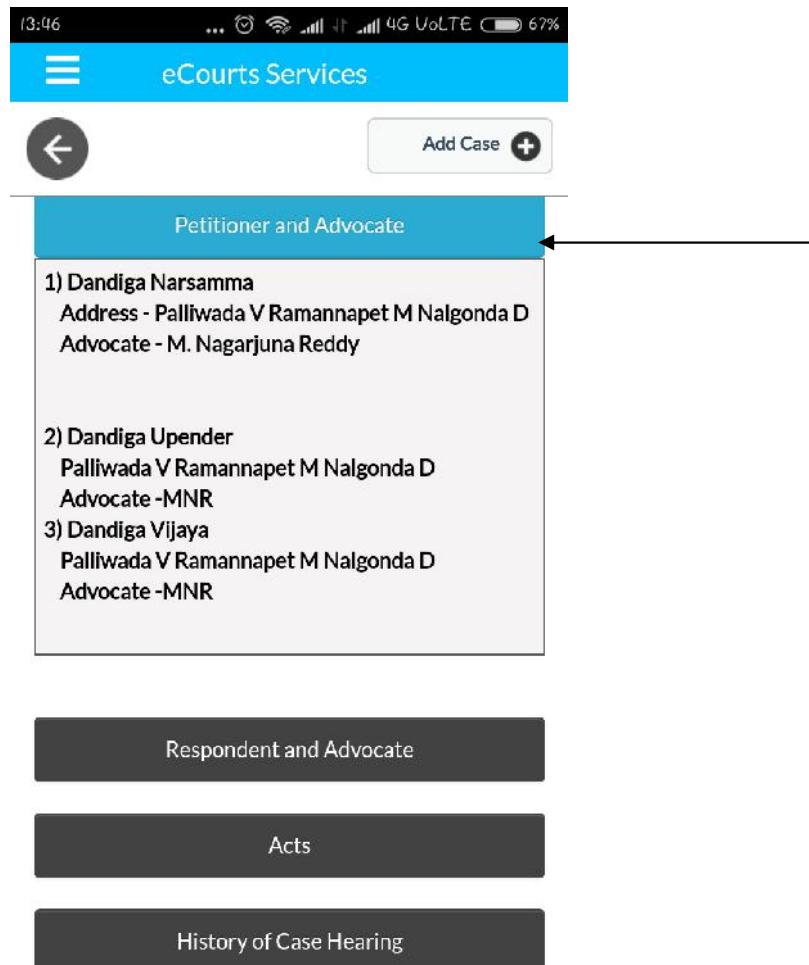
Step – 10

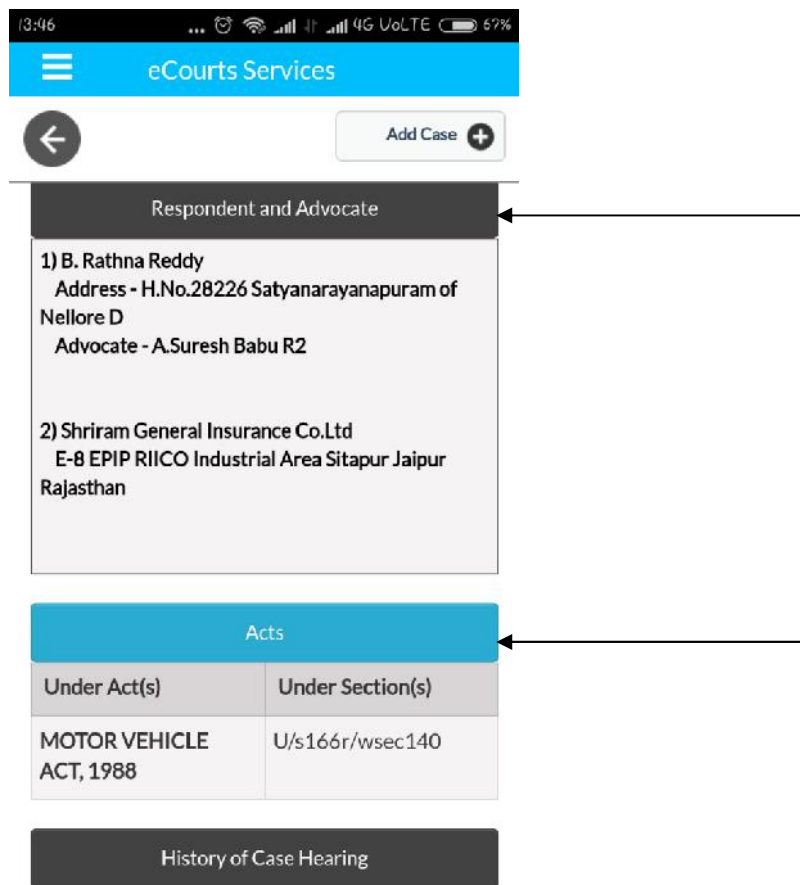
Here case history is displayed along with CNR Number



Step – 11

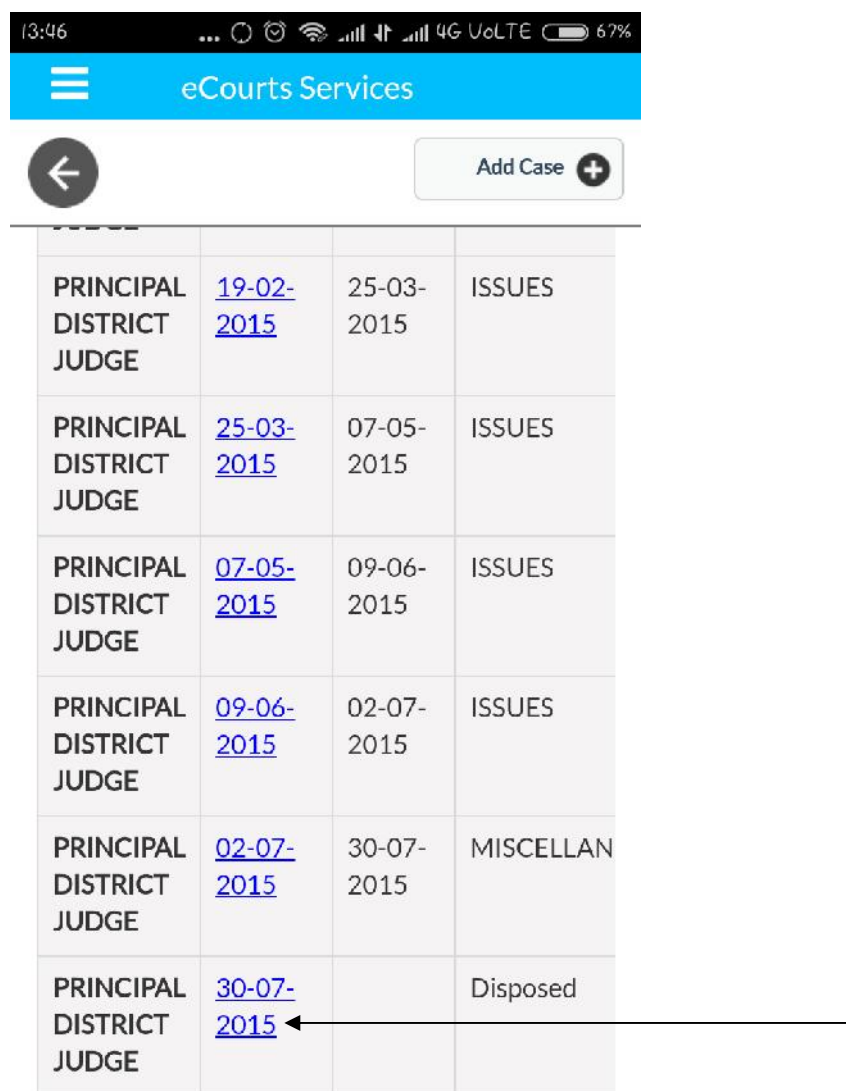
By pressing on Petitioner and Advocate, Respondent and Advocate and Acts you can get the details.





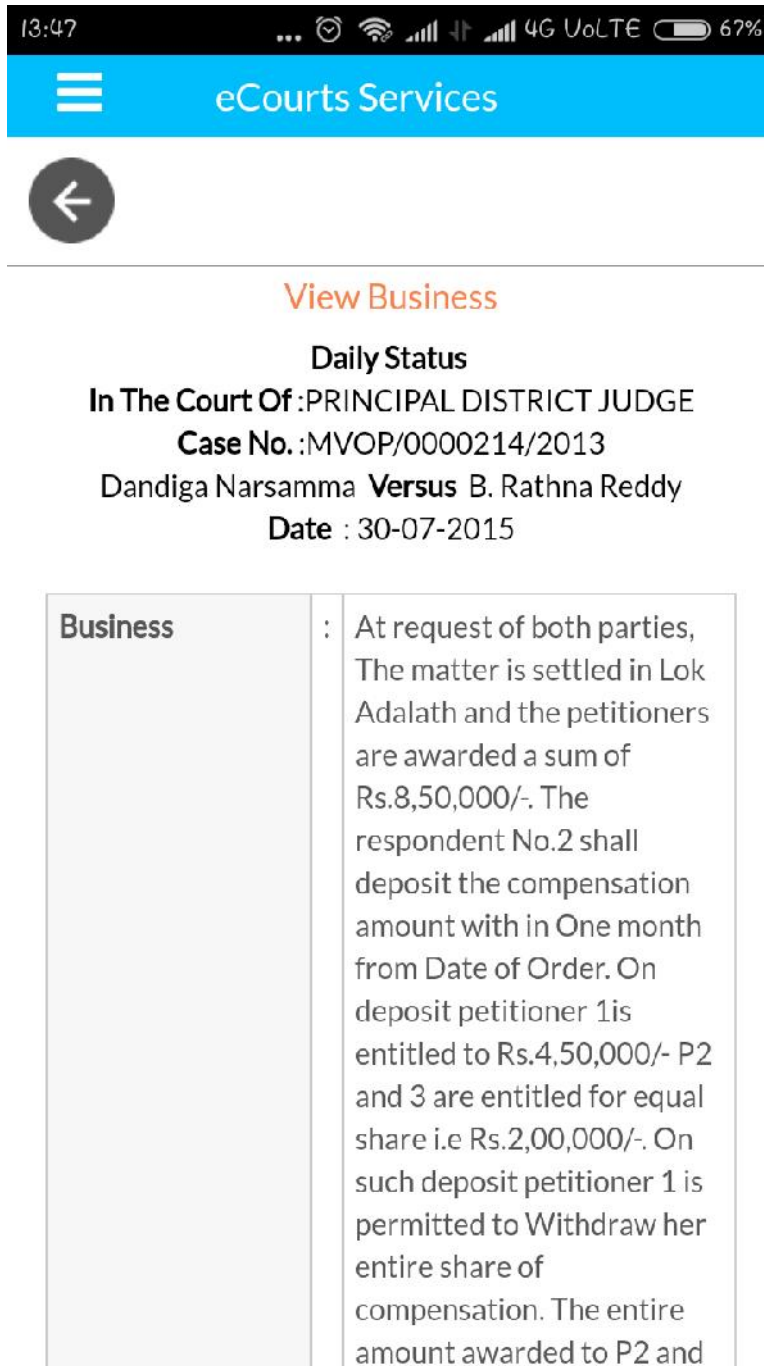
Step – 12

By pressing History of Case Hearing you can get the details of Case Hearings and Case Proceedings.



Step – 13

By pressing the date you can see the proceeding of the case.



The screenshot shows the eCourts Services app interface. At the top, there is a status bar with the time 13:47, signal strength, Wi-Fi, and 4G VoLTE indicators, and a battery level of 67%. Below the status bar is a blue header with a white hamburger menu icon and the text "eCourts Services". Underneath the header is a grey circular button with a white left-pointing arrow. The main content area has a white background and features the text "View Business" in orange. Below this, the text "Daily Status" is displayed in bold. The case details are listed as follows: "In The Court Of :PRINCIPAL DISTRICT JUDGE", "Case No. :MVOP/0000214/2013", "Dandiga Narsamma Versus B. Rathna Reddy", and "Date : 30-07-2015". A table with a grey header and white body is shown below the case details. The table has two columns: "Business" and a description. The description text is: "At request of both parties, The matter is settled in Lok Adalath and the petitioners are awarded a sum of Rs.8,50,000/-. The respondent No.2 shall deposit the compensation amount with in One month from Date of Order. On deposit petitioner 1is entitled to Rs.4,50,000/- P2 and 3 are entitled for equal share i.e Rs.2,00,000/-. On such deposit petitioner 1 is permitted to Withdraw her entire share of compensation. The entire amount awarded to P2 and

Business	
	: At request of both parties, The matter is settled in Lok Adalath and the petitioners are awarded a sum of Rs.8,50,000/-. The respondent No.2 shall deposit the compensation amount with in One month from Date of Order. On deposit petitioner 1is entitled to Rs.4,50,000/- P2 and 3 are entitled for equal share i.e Rs.2,00,000/-. On such deposit petitioner 1 is permitted to Withdraw her entire share of compensation. The entire amount awarded to P2 and